

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Diary No. 1336/2024 along with IA No. 1337/2024**

- Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking invocation of this Hon'ble Commission's "Power to Relax" and "Power to Remove Difficulty" for relaxation of the conditions stipulated for submission of documents pertaining to Financial Closure and directions to CTUIL/Respondent to accept the 'condition subsequent' documents in the name of AEGSPL/Petitioner No. 2 for utilization of Connectivity dated 14.06.2024 under Regulation 11 A (2) of Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022
- Petitioners : AMPIN Energy Green Pvt. Ltd. (AEGPL)  
AMP Energy Green Seventeen Pvt. Ltd.
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Date of Hearing : **26.12.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Vishrov Mukerjee, Advocate, AEGPL & AEGSPL  
Shri Girik Bhalla, Advocate, AEGPL & AEGSPL  
Ms. Anamika Rana, Advocate, AEGPL & AEGSPL  
Shri Shubham Arya, Advocate, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioners submitted that the present Petition had been filed seeking invocation of 'Power to Relax' and 'Power to remove difficulty' for relaxation of the conditions stipulated for submission of the documents pertaining to financial closure in terms of Regulation 11A (2) of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (the GNA Regulations). He further submitted that the final connectivity was granted to the Petitioner on 14.6.2024 under the GNA Regulations for the 150 MW Hybrid Power Project located at Uppalapadu, Junutula, Tehsil Owk, District Nandyala, Andhra Pradesh (Project). As per Regulation 11A (2), the Petitioners are

required to attain Financial Closure before 28.12.2024. The Project is being executed by its subsidiary/SPV, *i.e.*, AMP Energy Green Seventeen Pvt. Ltd (AEGSPL), and the financial closure would be attained by AEGSPL within the timelines mentioned in Regulation 11A (2). Learned counsel prayed to direct the CTUIL (i) to accept financial closure documents in the name of AEGSPL and (ii) not to take any coercive steps to revoke the connectivity of the Petitioner.

2. Mr. Shubham Arya, learned counsel, submitted that he would inform the CTUIL about the matter.

3. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:

(a) Admit and issue notice subject to just exception;

(b) The Petitioners to serve a copy to the Respondent, if not already served. The Respondent to file its reply on an affidavit within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter; and

(c) The Respondent, CTUIL, is not to take any coercive action in connection to the Petitioners' connectivity application, which is the subject matter of the present case, till the next date of hearing.

(d) The Registry to register the Petition and IA after completion of all formalities.

4. The Petition shall be listed for the hearing on **6.2.2025**.

**By order of the Commission**

**SD/-**

**(T.D. Pant)**

**Joint Chief (Law)**